

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.3/RP/2020
in
Petition No. 309/GT/2015**

- Subject : Petition seeking review of Commission's order dated 19.11.2019 in Petition No. 309/GT/2015 pertaining to revision of tariff of Pragati-III Combined Cycle Power Station (1371.2 MW) for the period from COD of GT-1 to 31.3.2014 after truing up exercise.
- Petitioner : Pragati Power Corporation Limited
- Respondents : BSES Yamuna Power Ltd and 6 ors.
- Date of Hearing : **18.6.2021**
- Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
- Parties present : Shri M.G. Ramachandran, Senior Advocate, PPCL
Ms. Poorva Saigal, Advocate, PPCL
Shri Buddy Ranganadhan, Advocate, BRPL
Shri Anupam Varma, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL
Shri Utkarsh Singh, Advocate, BRPL
Shri Gurmeet Deogen, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Anand Shrivastava, Advocate, TPDDL
Ms. Anju Thomas, Advocate, TPDDL

Record of Proceedings

The petition was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner, PPCL circulated note of arguments and made detailed oral submissions on merits. The Commission asked the learned Senior counsel for the Petitioner to upload the same with copy to the Respondents, if not already done.

3. The learned counsel for the Respondent BRPL made detailed oral submissions on merits. He, however, prayed for grant of time to file its written submissions on the note of arguments filed by the Petitioner.

4. The learned counsel for the Respondent TPDDL adopted the oral submissions of the Respondent BRPL. He, however, prayed for grant of time to file reply in the matter.

5. The Commission after hearing the parties directed the Respondents to file their written submissions/ reply on or before 23.7.2021, with advance copy to the Petitioner, who shall file its response/ rejoinder, if any, by 30.7.2021. The parties



shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

6. Subject to the above, order in the review petition was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

